

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH

T.P. No.89/ 2017

UNDER SECTION 433 (e) & (f) OF CA/2013

IN THE MATTER OF INDUSTRIAL & AUTO HARDWARE

V.

VISHWAS CONSTRUCTION INDUSTRIES PRIVATE LIMITED

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Order delivered on 19th July, 2017

For the Petitioner: Shri D.S. Jayaraj & Associates, Advocates, Absent.

For the Respondent M/s. Giridhar & Co., Advocates.

Per Hon'ble Shri Ratakonda Murali, Member (J):

ORDER

Petitioner is called, absent. None appeared for Petitioner Company. Counsel for Petitioner Company is also absent.

This matter is being listed from time to time after it was transferred from the Hon'ble High Court of Karnataka. Even though the matter is listed from time to time, neither the petitioner nor the counsel appeared. Further, the Petitioner Company has not complied the relevant provisions of I&B Code and the time prescribed for compliance vide Notification dated 29.06.2017 in GSR No.732 (E), has also expired by 15.07.2017. Therefore, the petition stands abated as provisions of I&B Code is not complied.

In the result, petition is dismissed as abated.


(ASHOK KUMAR MISHRA)
MEMBER (TECHNICAL)


(RATAKONDA MURALI)
MEMBER (JUDICIAL)